

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT

LOK SABHA
UNSTARRED QUESTION No. 1858
TO BE ANSWERED ON FRIDAY, THE 6th DECEMBER, 2024.

Uniform Civil Code Law

†1858. Shri Rajkumar Roat:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the guidelines issued by the Government for implementing the Uniform Civil Code in different States indicating the name of the States where the Uniform Civil Code is currently implemented;
- (b) whether the architects of our constitution had envisaged that the UCC should be implemented with the mutual consent of all the citizens of the country belonging to different classes, communities etc. and was not unilaterally thrust upon them;
- (c) if so, whether the Government has held discussion/sought views from different groups/communities for implementation of UCC, if so, the details thereof indicating the persons/groups/communities from whom consent has been obtained, community and group-wise; and
- (d) the details of persons/groups/communities in the scheduled areas from whom the consent was obtained?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE
IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

- (a) : No such guidelines were issued by the Government of India to State Governments for implementing the uniform civil code.

(b) : Dr. B. R. Ambedkar, the architect of the Constitution of India, while moving the relevant provision in the Constituent Assembly stated that in this country there is a uniform code of laws covering almost every aspect of human relationship. The only province the civil laws has not been able to invade so far, is Marriage and Succession and therefore draft article 35 (now article 44) is provided as a part of the Constitution.

(c) & (d) : The Government of India has referred the proposal to undertake examination of various issues relating to Uniform Civil Code and to make recommendation thereon to 21st Law Commission of India (LCI). In this regards, a consultation paper was issued by the 21st LCI for wider discussions. However, no Report on the subject was submitted by them. The 22nd Law Commission of India *vide* Public Notice dated 14.06.2023 decided again to solicit views and ideas of the public at large and recognised religious organisations over the subject. The term of the 22nd LCI has ended without them submitting any Report on the subject. The Law Commission, while making their Report ensure that the widest sections of people/stakeholders are consulted in formulating proposals for law reforms. In this process, the Commission consults persons, professional bodies and academic institutions etc.